مولانا ایم - فاروقی : کیا آ-یبل منسٹر یه بتلانے دی تعلیف کرینگے که انڈین گورنمنت کو ایویکیو پراپرتی کے سلسله میں ابتک کل کندی آمانی هوئی ہے اور کندا روپیہ اسکر ملا ہے ?

Orol Answers

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[मॉलाना एम० फारूकी : क्या आनरीवल मिनिस्टर यह बतलाने की तकलीफ करेंगे कि इंडियन गवर्नमेंट को इवॉक्ट्रई प्रापर्टी के सिलसिल में अब तक कुल कितनी आमदनी हुई हैं और कितना रुपया उसको मिला हैं?]

श्री जे० कै० भॉसले : वह इवॅकर्इ प्रापर्टी, हम समफत्ते हैं कि, करीबन एक सौं करोड़ रुपये की होगी ।

[मॉलाना एम० फारूकी : उसकी मालियत में पूछना नहीं चाहता था बल्कि यह दरियाफूत करना चाहता था कि जो मकानात वगॅरह या ऑर प्रापर्टी का किराया आ रहा है उस सिलसिले में कितना गवर्नमेंट के हाथ में आया ?]

श्री मेहर चन्द खन्ना : अगर इस सवाल का फिर से नोटिस दिया जाय तो हम यह इंफार्मेशन द' सकते हैं कि जो निकासी जायदाद हें उसकी शुरू से लेकर आज तक कितनी आमदनी हुई हैं।

SHRI M. VALIULLA: What is the value of the urban evacuee property?

SHRI MEHR CHAND KHANNA-Urban property left in India?

# to Questions

## SHRI M. VALIULLA: YPS

SHRI MEHR CHAND KHANNA: it. has been stated a number of times— I am talking of urban property. It is worth about Rs. 100 crores.

SHRI M. VALIULLA: All evacuee property is worth Rs. 100 crores, not urban; but I am asking about urban property.

SHRI MEHR CHAND KHANNA: Value of rural property has not been included.

#### STATE TRADING AGENCIES

\*449. MOULANA M. FARUQI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a proposal to set up State Trading Agencies to handle certain suitable commodities; and

(b) if so, what are the commodities intended to be included in the scheme?

THE DEPUTY MINISTER FOR COM-MERCE AND INDUSTRY (SHRI N. KANUNGO): (a) Yes, Sir.

(b) Not yet decided.

[मॉलाना एम० फारूकी : किन किन चीजे के बेचने के लिये यह मुकररे किया गया है यानी क्या चीजें इसके जरिये से सैल की जाती हैं ?]

श्री एम० कान्नगों: यह मुकरर नहीं हुआ हैं। इस पर गॉर किया जा रहा हैं। दौ कमेटियों ने रिपोर्ट नी हैं।

[Transliteration in Devanagari Script.

ہیں اُن کے بیتچلے کا کون سا طریقہ هوتا هے یعلی کون سی ایجلسی هے جو بيچتي هے ?

Oral Answers

मिलामा एम० कारूकी : हिन्दूस्तान के बाहर जो हमारी चीजें बेची जाती हैं उनके बेचने का कॉन सा तरीका होता है यानी कॉन सी एजेंसी हैं जो बैचती हैं ?]

भी एनः कानूनगां : अपने मुल्क के व्यापारी दूसर मुल्क के व्यापारियों के हाथ बेचते हैं।

मिलामा एम० फारूकी : क्या हमारा फार्रन हिपार्टमेंट इस सिलसिल में कोई मदद करता हैं?]

श्री एन० कानूनगां : हां, मदद करता है खबर लाने में और कानून वगैरह बताने में । जो हमार ट्रंड एजेंट्स हैं उनको बताता ₹ı

मिलाना एम० फारूकी : क्या बतलाया जा सकता है कि किन किन मुल्कों में इस वक्त इमार ट्रंड एजेंट्स हैं?]

### श्री एन० कानूनगां : नोटिस चाहिये )

PROF. G. RANGA: Is it not a fact that this question has been hanging fire for a number of years? May I know whether the Government have any officer or officers who are specially asked to study this matter and prepare a workable scheme so that they can implement it? Is there any proposal to implement it?

-I Trnnshteration in Devanagari script.

SHRI N. KANUNGO: ' Yes, this matter has been under consideration. The first committee in 1950 recommended that trading in food grains, sugar and some others should be undertaken as State undertakings. Subsequently another committee said that this should not be so. They recommended a restricted number of

to Questions

items of commodities, mostly handicraft goods, and that proposal is under consideration in consultation with the Handicrafts Board.

PROF. G. RANGA: Is it not a fact that the Cottage Industries Handicrafts Board itseh and also the Hand-loom Board had prepared a scheme and submitted it to the Government of India a year ago and that nothing has been done about it?

SHRI N. KANUNGO: No. For State trading no schemes have been put forward except that the Hand-loom Board are doing export work in several countries.

DR. SHRIMATI SEETA PARMA-NAND: What is the reason or which the second committee recommended that State Governmenti should not handle this?

SHRI N. KANUNGO: I would refer the hon. Member to-the report of the committee.

SHRI M. GOVINDA REDDY: May I know if Government have accepted State trading as a matter of policy?

SHRI N. KANUNGO: No, except in the items which have been recommended by the committee presided over by Mr. Rao.

### ESTABLISHMENT OF A FACTORY FOR THE MANUFACTURE OF BELTINGS

\*450. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether any licence has been granted to Messrs. J. H. Fenner &Co. 'Overseas) Ltd., to establish a factory

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